

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

DFR NO. 990 OF 2017

Dated: 6th July, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Tata Power Delhi Distribution Ltd.

...Appellant(s)

Vs.

Delhi Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Vikas Singh, Sr. Adv.
Mr. Anupam Varma
Mr. Vishal Anand
Mr. Rahul Kinra
Mr. Anurag Bansal, (Rep).

Counsel for the Respondent(s) : Mr. Divyanshu for Mr. Nikhil Nayyar for R-1
Mr. Paras Kuhad, Sr. Adv.
Mr. Sumeet Pushkarma
Mr. Surender Babbar (Secretary, Pension Trust)
for R-3

ORDER

Learned counsel for the respondents seek ten days time to file reply to the maintainability of the appeal. They may file the same on or before 17.07.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 25.07.2017 after serving copy on the other side.

List the matter on **27.07.2017**.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

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